(c) The reactors used in the nuclear power plants are of proven design and no complaints have been received about them.

Independent bodies involved in checking corruption

*364. SHRIMATI N.P. DURGA: DR. ALLADI P. RAJKUMAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government propose to restructure all independent bodies which are involved in checking corruption;
 - (b) if so, the details thereof; and
 - (c) the measures taken to check corruption in high places?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) to (c) The Central Vigilance Commission is an independent organisation involved in checking corruption. A Bill, titled as 'The Central Vigilance Commission Bill, 1999, as reported by the Joint Parliamentary Committee' to confer statutory status upon the Central Vigilance Commission is pending for consideration and passing in the Lok Sabha.

The Central Vigilance Commission being an apex anti-corruption organisation in the country has been advising appropriate action against the public servants involved in corruption cases referred to it for advice and has also issued a number of instructions/guidelines in order to check corruption.

Retrenchment of workers

*365. SHRI R. S. GAVAI: Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that retrenchment of workers was more witnessed during the last financial year in comparison to previous three years;
 - (b) if so, the details of retrenchment during the previous three years;
 - (c) the reasons behind increase in retrenchment process; and

(d) the measures proposed by Government to improve the industrial scenario in the country?

THE MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA): (a) and (b) Yes, Sir. According to the information collected by the Labour Bureau, during 2001-02, 3556 workers were retrenched as compared to 3058, 2622 and 1802 in the years 2000-01, 1999-2000 and 1998-99 respectively.

(c) and (d) The major reasons for retrenchment have been financial stringency, lack of demand and shortage of raw materials. However, while employment opportunities in some traditional industries may have decreased, employment opportunities in many upcoming areas such as Information Technology, Tourism, Financial Services, construction etc. have increased. Accordingly the growth strategy of the tenth plan lays emphasis on rapid growth of those sectors which are likely to create high quality employment opportunities.

Penalty imposed by Courts in U.P.

†*366. SHRI GHANSHYAM CHANDRA KHARWAR: SHRI D.P. YADAV:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to refer to the answer to Unstarred Question 4531 given in the Rajya Sabha on the 9th May, 2002 and state:

- (a) the details of the action taken by Government against TDM and SDO who were found guilty by the court; and if not, the reasons therefor;
- (b) the names and designations of those officers and employees out of the thirteen cases who have been penalised by the court; and
- (c) the details of the strictures passed by the court against such officers / employees?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHR! PRAMOD MAHAJAN): (a) Since the revision appeal has been filed before the Hon'ble State Consumer Dispute Redressal Commission, Lucknow challenging the District Consumer Forum, Mainpuri order passed in case no. 12 / 2001 in which TDM and SDO, Mainpuri are

[†]Original notice of the question was received in Hindi.